

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**MUMBAI**

**WEST ZONAL BENCH**

**Excise Appeal No. 88121 of 2013**

(Arising out of Order-in-Original No. 07/2013/C dated 14.05.2013  
passed by the Commissioner of Customs & Central Excise, Nagpur)

**Ritesh Jain** .....Appellant  
Authorised Signatory  
Indl. Packaging Products  
Plot no.A-14, MIDC Indl. Area,  
Nagpur

**Vs.**

**Commissioner of Central Excise, Nagpur** .....Respondent  
Telanghedi Road, Civil Lines  
Post Box no. 81, Nagpur

**WITH**

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**Indl. Packaging Products** .....Appellant  
Plot no.A-14, MIDC Indl. Area,  
Nagpur

**Vs.**

**Commissioner of Central Excise, Nagpur** .....Respondent  
Telanghedi Road, Civil Lines  
Post Box no. 81, Nagpur

**APPEARANCE:**

None for the appellant  
Shri P.K. Acharya, (AR) for the respondent

**CORAM: Hon'ble Mr C J Mathew, Member (Technical)  
Hon'ble Mr Ajay Sharma, Member (Judicial)**

**FINAL ORDER No: A/85991-85992/2023**

DATE OF HEARING: 26-06-2023  
DATE OF DECISION : 26-06-2023

**Per: Coram**

None appeared for appellants.

2. Learned Authorised Representative submitted that appellants had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that final discharge certificate has been issued by the competent authority.

3. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

**(Ajay Sharma)  
Member (Judicial)**

**(C J Mathew)  
Member (Technical)**